

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

9. IA-3263/2024 in C.P.(IB)/337(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES: ICICI Bank Limited  
Vs  
Darode Jog Realities Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

This matter is heard through Video Conference:

1. Mr. Prafful Saini a/w Mr. Harshit Khare, Ld. Counsel for the Applicant present.
2. **IA-3263/2024:** This is an Application filed by the Interim Resolution Professional (IRP) of the Corporate Debtor, in compliance of Regulation 17(1) of the CIRP Regulations, to place on record the report on the re-constitution of Committee of Creditors of the Corporate Debtor.
3. The above report is taken on record. IA is allowed to that effect and **disposed** of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)